

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

IN THE MATTER OF :

C.P. 80(ND)/2014

Avigo Trustee Company Pvt. Ltd. & Ors.
v.
BBF Industries Limited.

....Petitioner

....Respondent

SECTION: UNDER SECTION 397/398

Order delivered on 17.11.2017

Coram :

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

R. Varadharajan,
Hon'ble Member (J)

For the Petitioner (s) : Ms Richa Bhagat, Advocate
:
For the Respondent(s) : Mr. Nesar Ahmad, Advocate
: Mr. Ahsan Ahmad, Advocate

ORDER

Learned counsel for the petitioner Ms. Richa Bhagat applies for withdrawal of the petition by stating that he has instructions to do so. No objection has been raised by the respondents. Accordingly the petition is dismissed as withdrawn.

Sd/—

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/—

(R. VARADHARAJAN)
MEMBER (J)

17.11.2017
(VS)